

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 304  
526/252/ND/2020

**IN THE MATTER OF:**

**Briliant Institute of Primary Education Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 24.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**For the ROC**

**For the Income Tax Department**

**:**

**:Mr. M. Yadubhushana Rao, AROC.**

**:**

**ORDER**

None appeared at the time of Virtual Hearing of the matter except AROC.

Therefore, in the interest of justice, matter is adjourned to 27.01.2021.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**